

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.979/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 ("2024 DSM Regulations") and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate directions for holding and declaring that the 160 MW Sui Generis Blended Wind Power Project (based on 81% wind component and 19% solar component) of the Petitioner be considered and treated as a generating station based on wind resource for the purpose of the 2024 DSM Regulations and more specifically under Regulation 8(4) of the 2024 DSM Regulations.

Petitioner : Vena Energy Vidyuth Private Limited (VEVPL)

Respondents : Southern Regional Power Committee and Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, VEVPL
Shri Vinit Kumar, Advocate, VEVPL
Shri Sarthak Sareen, Advocate, VEVPL
Shri Ashok Rajan, SRLDC
Shri Subhendu Mukherjee, SRLDC
Shri Alok Mishra, SRLDC
Shri Nadim Ahmad, SRLDC
Shri B S Shruthi, SRLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions and concluded his arguments. The learned counsel also sought liberty to file his written submissions.

2. The representative of the Respondent, SRLDC, submitted that the Respondent has already filed its reply in the matter, which may be considered.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission permitted the Petitioner to file its written submissions within a week.

4. Subject to the above, the matter was reserved for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)